
(2023) 08 RAJ CK 0081
In the Rajasthan High Court
Case No : Civil Writ Petition No. 11861 Of 2023

Amit Kumar

APPELLANT

Vs

State Of Rajasthan And Others

RESPONDENT

Date of Decision : 21-08-2023

Acts Referred:

Citation : (2023) 08 RAJ CK 0081

Hon'ble Judges : Dinesh Mehta, J

Bench : Single Bench

Advocate : Amit Kumar

Final Decision : Disposed Of

Judgement

Dinesh Mehta, J

1. Petitioner present in person submits that he would feel satisfied, if an appropriate direction is issued to the respondents to consider petitioner's representation to be posted at a nearby place, in accordance with law, where concerned post is lying vacant.
2. The present writ petition is, therefore, disposed of with the direction to the petitioner to address a fresh representation before the competent authority pointing out vacant posts within a period of two weeks alongwith photostat copy of the earlier representation and certified copy of the order instant.
3. In case, such representation is filed by the petitioner, the competent authority shall decide the same, in accordance with law, preferably within a period of six weeks from the receipt thereof.
4. It is made clear that aforesaid direction to decide the representation has been issued only with a view to ensure expeditious redressal of petitioner's grievance. The same may not be construed to be an order to decide the representation in a particular manner.

5. The stay application also stands disposed of accordingly.